BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEÉNDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Draft Air (India) Pvt Ltd.

V/s.

Asia Motorworks Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.TIRTH NAXX

· WQ A

Petitionen

2. Nandish Chudgas asw Raheel Patel

1/6. Nanavati Associates

Ado.

Respondest 12

ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

At request of learned Counsel for both parties on ground that settlement talk is going on and part payments have been made.

List the matter on 09.01.2017.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of December, 2017.